
Shram Shakti, Bhawan, Rafi Marg,
New Delhi-110001
Dated, the 21st December, 2022

Vacancy Circular

Subject: - Selection for the posts of Presiding Officer in Central Government Industrial Tribunal-cum-Labour Court –reg.

1. **Tribunal:-** The Central Government Industrial Tribunal-cum-Labour Courts are authorities established under Industrial Dispute Act,1947 to adjudicate (i) the industrial disputes relating to any matter, whether specified in the Second Schedule or the Third Schedule (and for performing such other functions as may be assigned to them under the Act) and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted in any Industrial Tribunal established under Industrial Disputes Act, 1947.

2. **Vacancy:-** Applications are being invited for the following anticipated vacancies by end of the year 2022 and likely vacancies that may arise in future in various CGIT-cum-LCs:-

S.N.	Post	Place	Date of Vacancy
1	Presiding Officer	Chandigarh-II	23.09.2021
2	Presiding Officer	Nagpur	20.01.2022
3	Presiding Officer	Guwahati	15.12.2021
4	Presiding Officer	Bangalore	27.01.2021
5	Presiding Officer	Delhi-II	06.07.2023 (Anticipated)

3. **Qualification:-** The qualification, eligibility, salary and other terms and conditions for the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 & Tribunal (Conditions of Service) Rules, 2021.

4. **Procedure for selection:-** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021, for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction. (Tribunal Reforms Act, 2021 & Rules made thereunder can be accessed from the link <https://dor.gov.in/sites/default/files/act.pdf> & <https://dor.gov.in/sites/default/files/rules.pdf> respectively.)

5. **Application Procedure:-** Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at **Annexure-I** (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in **Annexure-II** (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in **Annexure-III** (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on **20.01.2023:-**

Sh. S. R. Datta, Deputy Secretary, Room No. 318, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

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26.12.22

7. Advertisement and Prescribed application form can be downloaded from Ministry's website (www.labour.gov.in). **The advertisement is also forwarded to the Registrar General of all High Courts and Department of Justice, Ministry of Law and Justice, for onward transmission and publicity.**

8. Any application received after due date or incomplete applications will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.



(Dhananjay Sharma)
Under Secretary to the Govt. of India

To

(i) Registrar General of all High Courts

(ii) Department of Justice, Ministry of Law and Justice, Jaisalmer House, Man Singh Road, New Delhi

File No.A-11016/05/2022-CLS-II(E)
Government of India
Ministry of Labour and Employment

Shram Shakti, Bhawan, Rafi Marg,
New Delhi-110001
Dated, the 21st December,2022

Vacancy Circular

Subject: - Selection for the posts of Presiding Officer in National Industrial Tribunal –reg.

1. **Tribunal:-** The National Industrial Tribunals are authorities established under Section 7B of the Industrial Dispute Act,1947 to (i) adjudicate the industrial disputes which, in the opinion of the Central Government, involve questions of national importance or are of such a nature that industrial establishments situated in more than one State are likely to be interested in, or affected by, such disputes and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted at any of the two National Industrial Tribunals situated at Mumbai or Kolkata.

2. **Vacancy:-** Applications are being invited for the following vacancies in various NITs:

S.N.	Post	Place	Date of vacancy
1	Presiding Officer	Mumbai-I	5.12.2021

3. **Qualification:-** The post can be held by a person who is, or has been, a Judge of a High Court. The pay attached to the post of Presiding Officer of National Industrial Tribunal, is Rs.2,25,000/- (fixed) per month. Other terms and conditions of the appointment of a candidate will as prescribed from time to time by Government. No person shall be appointed to, or continue in the office of Presiding Officer of National Tribunal, if he has attained the age of 65 years

4. **Procedure for selection:-** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

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29-12-2022
5. **Application Procedure:-** Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on 20.01.2023:-

Sh. S. R. Datta, Deputy Secretary, Room No. 318, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.

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